

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1529/2018

(Arising out of impugned final judgment and order dated 11-10-2017 in AN No. 32371/2017 passed by the High Court Of Judicature At Allahabad)

PAWAN KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

SLP(Cr1) No. 10211/2017 (II)

Date : 23-09-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Narender Hooda, Sr. Adv.
Mr. Rahul Rathore, adv.
Mr. Shaurya Lamba, Adv.
Ms. Seema Sindhu, Adv.
Mr. Yudhvir Dalal, Adv.
Mr. Surender Singh Hooda, AOR

For Respondent(s) Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

None appears for the complainant.

Leave granted.

Interim order is made absolute during the
pendency of the appeal.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)